

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWRIT PETITION(S)(CRIMINAL) NO(S). 234/2020

RAJUBALA DAS

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No. 160105/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 70950/2021 - CLARIFICATION/DIRECTION AND IA No. 160122/2024 - INTERVENTION/IMPLEADMENT AND IA NO.202498/2024 - FOR DIRECTIONS)

Date : 09-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Mr. Ali Qambar Zaidi, Adv.
Mr. Kamran Khwaja, Adv.
M/S. Kings And Alliance LLP, AOR

For Respondent(s) Mr. K M Nataraj, A.S.G.
Mr. Kanu Agrawal, Adv.
Mr. Vatsal Joshi, Adv.
Mrs. Swati Ghirdiyal, Adv.
Mr. Balaji Srinivasan, Adv.
Mr. Akshay Amritanshu, Adv.
Ms. Sweksha, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Shuvodeep Roy, AOR
Mr. Saurabh Tripathi, Adv.

Dr. Aditya Sondhi, Sr. Adv.
Mr. Talha Abdul Rahman, AOR
Ms. Rupali Samuel, Adv.
Ms. Meghana T.M., Adv.
Mr. Sudhanshu Tewari, Adv.
Mr. Rafid Akhter, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Registry to provide copies of the report dated 14th August,

2024 of the Assam State Legal Services Authority to the learned ASG appearing for the Union of India and the learned counsel appearing for the State of Assam.

We have perused the affidavit dated 14th August, 2024 filed on behalf of the Ministry of Home Affairs of the Government of India. It will have to be a joint effort by both, the Union of India and the State Government, to deport the foreigners.

Before we go into the larger issue, both, the Government of India and the State Government, must tell us in what manner the foreigners, who are detained in the Transit Camp at Matia, will be deported. In paragraph 6 of the affidavit of the Ministry of Home Affairs, it is stated that in the case of two declared foreign nationals, the nationality status verification is pending with the Ministry of External Affairs from 2019. We direct the State Government to respond to the said affidavit within a period of two weeks from today.

As regards recommendations made in paragraph 10 of the report of the Assam State Legal Services Authority, the State Government will file a response before the next date.

List on 4th October, 2024.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)